



FORM No. - 4

See Rule (12)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH

ORDER SHEET

Original

Application No. 826 of 2003

Applicant(s) Padmabati Saha & Another Respondent(s) Union of India & Ors.

Advocate for Applicant(s) M/s: N. R. Roy Advocate for Respondent(s).....
S. Misra

NOTES OF THE REGISTRY

9.11.03. Re. 50/- filed.
For consideration pt.

For Regn. Pt.

S.O.(T)

Dh

13.11.03

Shrikant

13.11.03

Registrar

13.11.03

For Admiss. on.

17.11.03

Bench.

ORDERS OF THE TRIBUNAL

13.11.03

Order dated 18.11.2003

Applicant's father died in harness on 21.9.2002. He left behind widow and four sens. Thereafter, the 2nd applicant in this C.A. had approached the Respondents seeking an appointment on compassionate ground (Annexures-5 and 7). It is stated that so far the Respondents have not replied to these representations and therefore, he has come before the Tribunal for redressal of his grievance.

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

copies of order/
copies of order
+ order
prepared
for both
sides.

for
24/11

Dh
25/11/03
SD (A)

The learned counsel for the applicant submitted that even though two representations have been made, the Respondents have not considered the case nor have they sent any reply. Since the applicants' representation is said to be pending with the Respondents, we are of the view that this O.A. can be disposed of at the admission stage with the following directions:

- i) Respondents are directed to consider the case of the applicant seeking compassionate appointment within eight weeks from the date of receipt of copies of this order; and
- ii) The applicant may also forward a copy of this order along with copies of the O.A. to Respondents for speedy disposal.

Shri C.R.Mishra, learned Addl.

Standing Counsel for the Respondents is noticed.

The O.A. is disposed of as above at the admission stage. No costs.

Syam Sunder
18.11.
MEMBER (ADMINISTRATIVE)

Bharat K.
MEMBER (JUDICIAL)